

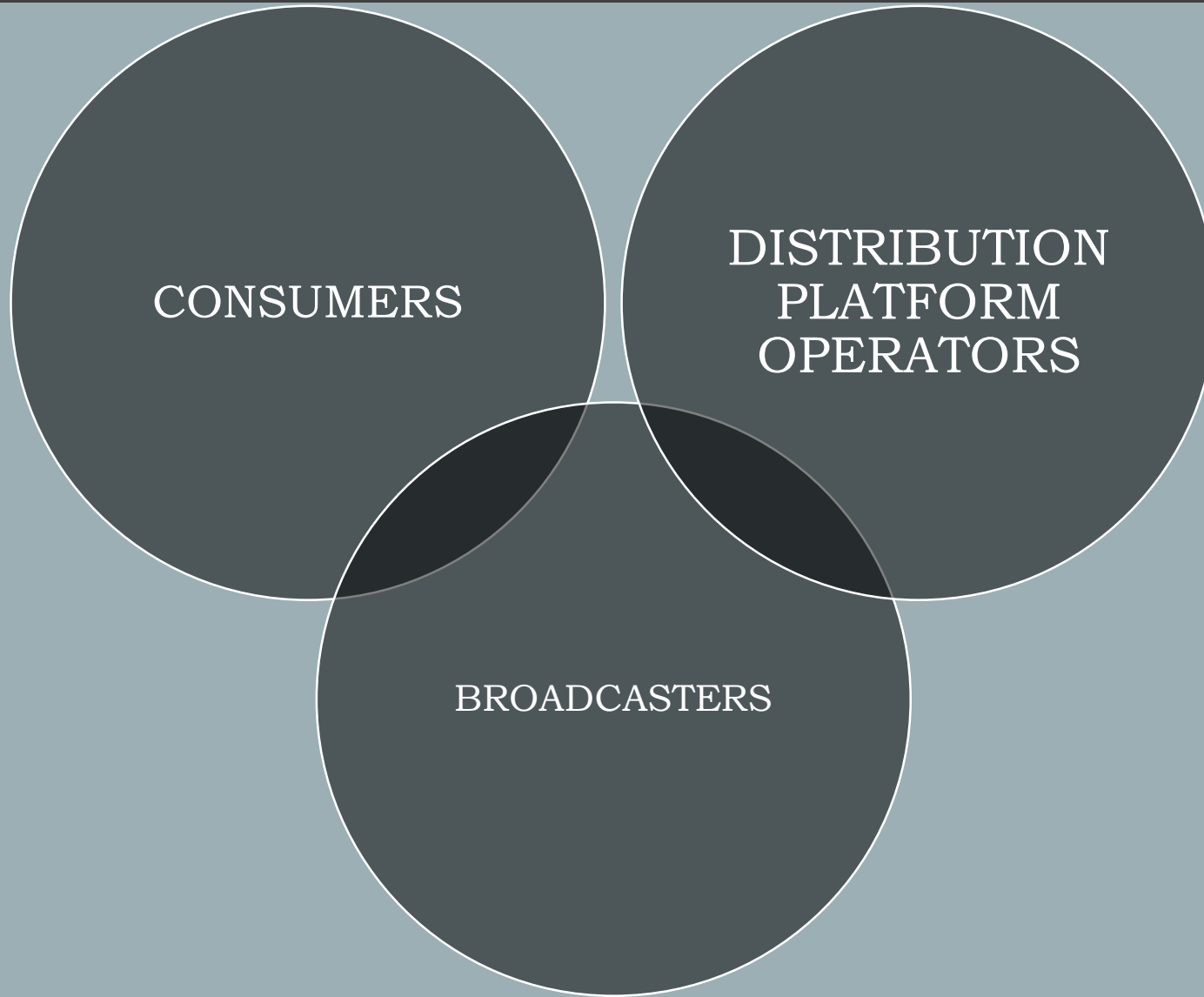
THE RIGHTS OF STAKE HOLDERS AND
INTERCONNECT REGULATIONS IN
BROADCASTING & CABLE SERVICES

PRESENTED BY-
VIBHAV SRIVASTAVA

INTERCONNECT REGULATIONS IN BROADCASTING & CABLE SERVICES

- Governs Commercial and Technical Arrangements amongst service providers in broadcasting sector.
- Stipulated obligations of broadcasters vis-à-vis supply of signals on uniform terms and conditions.
- Broadcasters to respond to request from DPOs for supply of signals in prescribed time limit.
- Mandatory to provide channels on a-la carte basis.
- Obligation of distributors towards broadcasters and LCOs.
- Stipulated format for Model Interconnection Agreements and Standard Interconnection Agreements.
- Calculation mechanism for Carriage Fee & Audit.
- Guidelines for Publication of Reference Interconnection Agreements.

INTRODUCTION TO STAKE HOLDERS IN BROADCASTING AND CABLE SERVICES



CONSUMERS

DISTRIBUTION
PLATFORM
OPERATORS

BROADCASTERS

INDIAN M&E SECTOR GREW 16.4% IN 2021 TO REACH INR1.61 TRILLION

	2019	2020	2021	2022E	2024E	CAGR 2021-2024
Television	787	685	720	759	826	5%
Digital media	221	235	303	385	537	21%
Print	296	190	227	241	251	3%
Online gaming	65	79	101	120	153	15%
Filmed entertainment	191	72	93	150	212	32%
Animation and VFX	95	53	83	120	180	29%
Live events	83	27	32	49	74	32%
Out of Home media	39	16	20	26	38	25%
Music	15	15	19	21	28	15%
Radio	31	14	16	18	21	9%
Total	1,822	1,386	1,614	1,889	2,320	13%

*ALL FIGURES ARE GROSS OF TAXES (INR IN BILLION) FOR CALENDAR YEARS | EY ESTIMATES

STATISTICAL DATA ON DPO SUBSCRIBERS



SOURCE- TRAI CP

RIGHTS OF CONSUMERS IN BROADCASTING & CABLE SERVICES

- Consumers are Free to select TV channels of their choice
- By creating consumer awareness through different channels and providing choice in real sense to the consumers
- Consumer can add any channel any time and delete any channel from the list of selected channel on monthly basis or at the end of subscription period.
- Ease of choice of selection

RIGHTS OF CONSUMERS IN BROADCASTING & CABLE SERVICES INTEREST

- Self monitoring mechanism available to the consumers while exercising their choice ensuring.
- The distributor can devise their own plans/tariff within these caps and the regulations do not prohibit offering of discounts or lower network capacity fee.
 - Price protection to subscribers. No Distributor can charge for a Pay Channel above the MRP declared by Broadcaster and Free To Air Channels are actually available Free of Cost.
 - Establishment of website by DPO's has been made mandatory.
 - Transparency coupled with privacy protection of the data of consumers.

RIGHTS OF DIGITAL PLATFORM OPERATOR IN BROADCASTING & CABLE SERVICES

- Parity of Offers/Terms & Conditions.
- Freedom from Restrictive Trade Practices like Exclusivity, Unfair Demands.
- Discretionary powers to decide bouquets, packages and LCN.
- Freedom from unreasonable terms and conditions like providing guarantee of minimum subscriber base or minimum subscription percentage to broadcasters.
- Limited rights and unlimited liability.

THANK YOU